

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 132 OF 2018 &
IA NO. 1662 OF 2018

Dated: 4th December, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Power Grid Corporation of India Ltd.

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sitesh Mukherjee
Mr. Divyanshu Bhatt

Counsel for the Respondent(s) : Mr. Alok Shankar for R-2

Mr. Balaji Srinivasan
Mr. Siddhant Kohli
Mr. Mayank Kshirsgar for R-3 & R-7

Mr. Anand K. Ganesan
Ms. Parichita Chowdhury for R-15

ORDER

IA NO. 1662 OF 2018

(Appl. for condonation of delay in filing the reply)

We have heard the learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No.2.

Learned counsel appearing for the second Respondent submitted that, there is a delay of 58 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the second Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA, being IA No. 1662 of 2018, for delay in filing the reply is allowed.

APPEAL NO. 132 OF 2018

Learned counsel, Mr. Sitiesh Mukherjee, appearing for the Appellant, prays for four weeks' time to enable him to file rejoinder in the matter.

Submission made by learned counsel appearing for Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant permitted to file rejoinder on or before 02.01.2019 after serving copy to the Appellant.

List this matter on **10.01.2019**, as requested by the learned counsel appearing for the Appellant.

(Ravindra Kumar Verma)
Technical Member

bn/kt

(Justice N.K. Patil)
Judicial Member